

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.201
CP(IB)/148(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

The Bank Of Baroda Limited
Vs.
Lava Cast Private Limited

.....Applicant

.....Respondent

Order delivered on: 09/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Roshan Gaud, Adv.

For the Respondent : Mr. Jay Kansara, Adv. a.w Ms. Adrita Bhuyan, Adv.

ORDER

Ld. Counsel for the applicant seeks permission to withdraw the application. Heard also the Ld. Counsel for the corporate debtor. They have also filed settlement pursish. In view of the same, permission is granted. Accordingly, CP(IB) 148 of 2023 is disposed-off as withdrawn.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)